

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-359(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd. Petitioner/Applicant
Vs.
Kay Jay Leasing Ltd. Respondent

Order under Section 7 of the IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Angad Varma, Mr. Toyesh Tewari Mr. Nikhil
Mehndiratta Advs.
For Respondent : Ms. Nivedita Grover, Ms. Shivani Sharma Advs.

ORDER

This matter was heard in part.

Ld. Counsel appearing for the Corporate Debtor has submitted that the main counsel Mr. Siddharth is unwell and sought adjournment.

In the interest of justice, the matter is adjourned **to 16.04.2024** for arguments on behalf of the Corporate Debtor.

We make it clear that no further adjournment will be granted on any ground on the next date of hearing.

List the matter on the top of the Board.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)